

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-4037- JK (LD) of 2026

DATED: - 30 - 03 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated: 30.03.2026

No:-LAW-OIC/3/2026

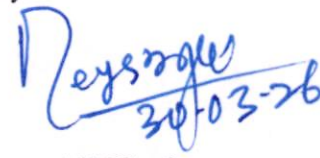
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

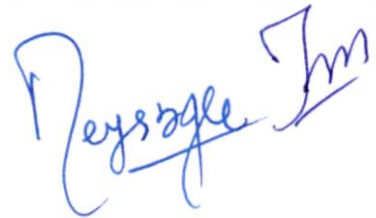
Deputy Legal Remembrancer





Annexure to the Government Order No. 4037- JK (LD) of 2026 dated 30.03.2026

S No.	Title of the Case	OIC
1	FIR No.116/2016 P/S Bandipora for offences u/s 307,366,147,148,149,353 RPC.	Shri. Latif Ahmad Khan- JKPS SDPO Bandipora
2	FIR No.109/2024 u/s 376,354-C, 506 IPC & 4 POCSO Act of Police Station Khansahib, titled State of J&K V/S Bilal Ahmad Sheikh	Sh. Saqib Gani, Dy.SP SDPO P/S Khansahib
3	FIR No.34/2017 U/S 307, 341,201,34 RPC of P/S Tarzoo, titled State of J&K Vs Abdul Gani Malla & Or's	Sh. Mohd Rafiq Shah SDPO, Sopore
4	FIR No. 116/2023 of P/S Janipur U/Ss 304/34 RPC titled State through P/S Janipur Vs Om Parkash and Anr.	Sh. Satish Bhardwaj, Dy.SP, City West, Jammu
5	WPC No. 1012/2025 titled Nasir Ahmad Mir Vs UT of J&K and Ors	Shri Mubashir Naiz JKPS DySP Hqrs kupwara
6	WPC No. 2751/2025 titled Mohd Yousuf Mir Vs UT of J&K and Ors	Shri Mubashir Naiz JKPS DySP Hqrs Kupwara
7	UT of J&K and Ors Vs Pankaj Kumar Sharma against the Judgement Order dated 20.11.2024 passed by the Hon'ble CAT Bench Jammu in TA 61/4206/2020	Shri Abdul Rehman DySP PID No. ARP 985499 of JKAP 6th Battalion
8	CRM No. 34/2026 titled Rizwan Ahmed & Ors Vs UT of J&K and Ors arising out of FIR No. 05/2025 of PS SCW Crime Branch Jammu	Sh Javaid Iqbal Tabassum JKPS DySP Hqrs SCW Crime Branch
9	CRM M No. 132/2026 Sunil Kumar Vs UT of J&K and Ors FIR No. 21/2025 of PS SCW Crime Branch Jammu	Sh Javaid Iqbal Tabassum JKPS DySP Hqrs SCW Crime Branch
10	CCP(S) No. 343/2023 in SWP No. 44/2019 Amjid Hussain Khan Vs Mr. R.K Goyal ands Ors	Shri Ajay Kumar ARP985500 DySP DAR Baramulla
11	WPC No. 1612/2025 titled Nazir Ahmad Khan Vs UT of J&K and Ors	Shri Ajay Kumar ARP985500 DySP DAR Baramulla
12	WPC No. 3330/2025 titled Abdul Rashid Shah Vs UT of India and Ors	Ms Neha Jain IPS ASP HQ Baramulla
13	Claim Petiton No. ---/2025 titled Maryam Bujal and Ors Vs UT of J&K and Ors	Shri Rakesh Kumar DYSP PID No. EXJ 006589 of IRP 16th Bn
14	LPA in WPC No. 2617/2023 titled Sohail Ahmad Mir and Anr Vs UT of J&K and Ors	Shri Faizan Ali JKPS SDPO Tangmarg



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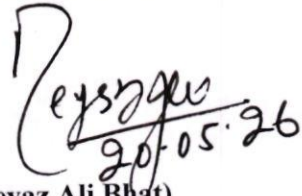
CORRIGENDUM

Subject:- Corrigendum to Government Order No. 4037-JK(LD) of 2026, dated 30.03.2026.

Please read "**FIR No. 116/2013**" instead of "**FIR No. 116/2023**", appearing against serial no.4 in annexure to Government Order No. 4037-JK(LD) of 2026, dated 30.03.2026. issued vide endorsement no. LAW-OIC/3/2026 dated 30.03.2026.

By Order.

No:- LAW-OIC/5/2026


(Reyaz Ali Bhat)

Deputy Legal Remembrancer.

 Dated:- 20 - 05 - 2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
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